NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 992/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017

NAME OF THE PARTIES:

Deekay & Company

V/s.

Murli Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

Advocate for For Resolution

Naik Professional

i/s by Deblor

Phoenix (Respondent)

ORDER

:2:

ORDER

TCP No. 992/I&BP/NCLT/MB/MAH/2017

For the Insolvency Resolution Professional namely Mr. Vijaykumr Iyer has

been appointed as IRP to manage the Corporate Debtor company, the Counsel

appearing on behalf of IRP represented that this case is required to be dismissed

with a direction to the Petitioner to make his claim before the IRP appointed in CP

66/2017.

However, on verification of the records, it appears that the Petitioner has not

filed Form 5 as mentioned in the Notification {GSR 32 (E)} dated 29.06.2017, this

Petition is hereby abated with liberty to make its claim before the IRP appointed in

CP 66/2017.

Since the Petitioner is not present before this Bench the Registry is hereby

directed to communicate this order to the Petitioner.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)